

**Public Announcement under Section 15 of the Insolvency and Bankruptcy Code,  
2016 read with regulation 6 of Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016**

**In Form A**

**For**

**Lanco Amarkantak Power Limited**

**("Corporate Debtor")**

Date of Order by Hon'ble NCLT, Hyderabad – 05 September 2019

Date of Receipt of order by the IRP – 13 September 2019

Date of Public Announcement – 16 September 2019

Public Announcement in:

- a. Economic Times – All India Edition (English Newspaper)
- b. Times of India – (English Newspaper) At the location of registered office and Principal office of the corporate debtor
- c. Nai Dunia (Hindi), Navbharat Times (Hindi), Andhra Jyoti (Telugu) – Regional language newspapers at the location of registered office and principal office of the corporate debtor

*Samobh K. Tibmani*



**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF LANCO AMARKANTAK POWER LIMITED**

RELEVANT PARTICULARS	
1. Name of the corporate debtor	Lanco Amarkantak Power Limited
2. Date of incorporation of corporate debtor	22nd February 2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4. Corporate identity number/ limited liability identification number of corporate debtor	U40109TG2001PLC036265
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad - 500 081, India <b>Corporate office:</b> Plot No. 397, Udyog Vihar, Phase-3, Gurgaon - 122 016, India
6. Insolvency commencement date in respect of corporate debtor	5th September 2019
7. Estimated date of closure of insolvency resolution process	3rd March 2020 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Saurabh Kumar Tikmani <b>Registration Number:</b> IBBI/PA-001/IP-P00559/2017-18/10989
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> KPMG Restructuring Services LLP, 1st Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai - 400 011, India <b>Email:</b> saurabhtikmani@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122 002, India <b>Email:</b> irpamarkantak@kpmg.com
11. Last date for submission of claims	27th September 2019 [14 days from the date of receipt of order by Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. a. Relevant Forms and b. Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> As mentioned against item number 10

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process against Lanco Amarkantak Power Limited on 5th September 2019 (order received by the Interim Resolution Professional on 13th September 2019).

The creditors of Lanco Amarkantak Power Limited, are hereby called upon to submit their claims with proof on or before 27th September 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

The proof of claims is to be submitted by way of the following specified forms:

- **Form B:** For Proof of claims by Operational Creditors except Workmen and Employees
- **Form C:** For Proof of claims by Financial Creditors
- **Form D:** For Proof of claim by a Workman or an Employee
- **Form E:** For Proof of claims by Authorized Representative of Workmen and Employees
- **Form F:** For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

SD/  
(Saurabh Kumar Tikmani)  
Interim Resolution Professional

**Date:** 16th September, 2019  
**Place:** Gurgaon, Haryana

In the matter of Lanco Amarkantak Power Limited  
Registration Number: IBBI/PA-001/IP-P00559/2017-18/10989

THE ECONOMIC TIMES | NEW DELHI / GURGAON | MONDAY 16 SEPTEMBER 2019 | WWW.ECONOMICTIMES.COM

Saurabh K. Tikmani

<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF LANCO AMARKANTAK POWER LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor	Lanco Amarkantak Power Limited
2. Date of incorporation of corporate debtor	22nd February 2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4. Corporate identity number/ limited liability identification number of corporate debtor	U40109TG2001PLC036265
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad – 500 081, India <b>Corporate office:</b> Plot No. 397, Udyog Vihar, Phase-3, Gurgaon – 122 016, India
6. Insolvency commencement date in respect of corporate debtor	5th September 2019
7. Estimated date of closure of insolvency resolution process	3rd March 2020 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Saurabh Kumar Tikmani <b>Registration Number:</b> IBBI/IPA-001/IP-P00559/2017-18/10989
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> KPMG Restructuring Services LLP, 1st Floor, Lodha Excalus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai – 400 011, India <b>Email:</b> saurabhtikmani@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122 002, India <b>Email:</b> irpamarkantak@kpmg.com
11. Last date for submission of claims	27th September 2019 [14 days from the date of receipt of order by Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not applicable</b>
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not applicable</b>
14. a. Relevant Forms and b. Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> As mentioned against item number 10

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process against Lanco Amarkantak Power Limited on 5th September 2019 (order received by the Interim Resolution Professional on 13th September 2019).

The creditors of Lanco Amarkantak Power Limited, are hereby called upon to submit their claims with proof on or before 27th September 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

The proof of claims is to be submitted by way of the following specified forms:

- **Form B:** For Proof of claims by Operational Creditors except Workmen and Employees
- **Form C:** For Proof of claims by Financial Creditors
- **Form D:** For Proof of claim by a Workman or an Employee
- **Form E:** For Proof of claims by Authorized Representative of Workmen and Employees
- **Form F:** For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

SD/  
(Saurabh Kumar Tikmani)  
Interim Resolution Professional

**Date:** 16th September, 2019  
**Place:** Gurgaon, Haryana

In the matter of Lanco Amarkantak Power Limited  
Registration Number: IBBI/IPA-001/IP-P00559/2017-18/10989

THE TIMES OF INDIA, NEW DELHI / NOIDA / GHAZIABAD  
MONDAY, SEPTEMBER 16, 2019

*Saurabh K. Tikmani*

**प्रपत्र ए**  
सार्वजनिक घोषणा  
भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)  
विनियमन, २०१६ के नियम ६ अंतर्गत  
लैंको अमरकंटक पावर लिमिटेड के लेनदारों के ध्यानाकर्षण हेतु

संबंधित विवरण	
१. कारपोरेट देनदार का नाम	लैंको अमरकंटक पावर लिमिटेड
२. कारपोरेट देनदार के पंजीयन की तारीख	२२ फरवरी २००१
३. प्राधिकारी जिसके अंतर्गत कारपोरेट देनदार पंजीकृत / नियमबद्ध है	रजिस्ट्रार ऑफ कंपनीज, हैदराबाद
४. कारपोरेट देनदार के मर्यादित देयता पहचान नं. कारपोरेट पहचान नं.	U40109TG2001PLC036265
५. कारपोरेट देनदार के मुख्यालय तथा पंजीकृत कार्यालय का पता (यदि हो)	पंजीकृत कार्यालय: प्लॉट नं. ४, सॉफ्टवेयर युनिट्स लेआउट, हायटेक सिटी, मध्यापुर, हैदराबाद ५०००८१, भारत कारपोरेट कार्यालय: प्लॉट नं. ३९७, उद्योग विहार, फेस-३, गुडगांव १२२०१६, भारत
६. कारपोरेट देनदार की दिवालिया प्रक्रिया प्रारंभ होने की तारीख	५ सितंबर २०१९
७. दिवालिया प्रस्ताव प्रक्रिया बंद होने की अनुमानित तारीख	३ मार्च २०२० ( दिवालिया प्रक्रिया प्रारंभ होने की तारीख से १८० दिन)
८. इंड्रीम रिजोल्यूशन प्रोफेशनल के रूप में कार्यरत इंसॉल्वेंसी प्रोफेशनल का नाम एवं पंजीयन नं.	नाम: सौरभ कुमार टिकमानी पंजीयन नं.: IBBI/IPA-001/IP-P00559/2017-18/10989
९. बोर्ड के साथ पंजीकृत अनुसार इंड्रीम रिजोल्यूशन प्रोफेशनल का पता एवं ई-मेल	पता: केपीएमजी रिस्ट्रक्चरिंग सर्विसेस एलएलपी, प्रथम तल, लोडा एक्सप्रेसवे, अपोलो मिल्स कंपाउंड, एन.एम. जोशी मार्ग, महालक्ष्मी, मुंबई ४०००११, भारत. ई-मेल: saurabh@tkmani@kpmg.com
१०. इंड्रीम रिजोल्यूशन प्रोफेशनल से संपर्क हेतु पता एवं ई-मेल	पता: केपीएमजी रिस्ट्रक्चरिंग सर्विसेस एलएलपी, ८ वा तल, बिल्डिंग नं. १०, टॉवर सी, डीएलएफ सायबर सिटी, फेस-11, गुडगांव १२२००२, भारत Email: irpamarkantak@kpmg.com
११. दावा जमा करने हेतु अंतिम तारीख	२७ सितंबर २०१९ (इंड्रीम रिजोल्यूशन प्रोफेशनल द्वारा आदेश प्राप्ति की तारीख से १४ दिन)
१२. इंड्रीम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित धारा २१ की उपधारा (६ए) के नियम (बी) अंतर्गत लेनदारों की श्रेणी	लागू नहीं
१३. लेनदारों के अधिकृत प्रतिनिधि के रूप में नामांकित इंसॉल्वेंसी प्रोफेशनल का नाम श्रेणी में (प्रत्येक श्रेणी में तीन नामद्ध)	लागू नहीं
१४. (ए) संबंधित प्रपत्र तथा (बी) अधिकृत प्रतिनिधि का विवरण यहां उपलब्ध है	वेब लिंक: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> वास्तविक पता: क्र. १० के सामने अंकित अनुसार

एतद्वारा सूचित किया जाता है कि नेगनल कंपनी लॉ ट्रिब्यूनल, हैदराबाद शाखा द्वारा ५ सितंबर २०१९ को लैंको अमरकंटक पावर लिमिटेड के विरुद्ध कारपोरेट इंसॉल्वेंसी प्रस्ताव प्रक्रिया प्रारंभ करने का आदेश पारित किया है ( इंड्रीम रिजोल्यूशन प्रोफेशनल द्वारा १३ सितंबर २०१९ को आदेश प्राप्त किया है)। लैंको अमरकंटक पावर लिमिटेड के लेनदारों का एतद्वारा इंड्रीम रिजोल्यूशन प्रोफेशनल के समक्ष अपने दावे प्रस्तुत करने हेतु २७ सितंबर २०१९ को या इससे पूर्व एंटी नं. १० के सामने अंकित पत्र पर आमंत्रित किया जाता है।

वित्तीय लेनदार अपने दावे इलेक्ट्रॉनिक माध्यम से प्रमाण सहित प्रस्तुत करें। अन्य सभी लेनदार अपने प्रमाण व्यक्तिगत, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत करें।

गलत या भ्रमपूर्ण दावों के प्रमाण शास्त्री के पास होंगे।

जमा किए जाने वाले दावों के प्रमाण निम्नांकित निर्धारित प्रपत्रों में प्रस्तुत किए जाएं:

- प्रपत्र बी : श्रमिकों या कर्मचारियों के अलावा परिचालित लेनदारों द्वारा दावों के प्रमाण हेतु
- प्रपत्र सी : वित्तीय लेनदारों द्वारा दावों के प्रमाण हेतु
- प्रपत्र डी : श्रमिकों या कर्मचारियों द्वारा दावों के प्रमाण हेतु
- प्रपत्र ई : श्रमिकों या कर्मचारियों के अधिकृत प्रतिनिधियों द्वारा दावों के प्रमाण हेतु
- प्रपत्र एफ : लेनदारों के दावे ( परिचालित तथा वित्तीय लेनदारों के अलावा दावों के प्रमाण हेतु )

उपरोक्त अंकित प्रपत्र भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, २०१६ के अंतर्गत वेबसाइट <https://www.ibbi.gov.in/home/downloads> से डाउनलोड कर सकते हैं।

हस्ता./-  
सौरभ कुमार टिकमानी  
इंड्रीम रिजोल्यूशन प्रोफेशनल

तारीख: १६ सितंबर २०१९  
स्थान: गुडगांव, हरियाणा

लैंको अमरकंटक पावर लिमिटेड के मामले में  
पंजीयन नं.: IBBI/IPA-001/IP-P00559/2017-18/10989

C  
M  
K

Saurabh K. Tikmani